

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:178

ANSWERED ON:21.07.2003

IRREGULARITIES IN TAJ HERITAGE CORRIDOR PROJECT CONTRACT
MAHBOOB ZAHEDI

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government had prior knowledge about the Taj Heritage Corridor Project right from November, 2002 when the Government of Uttar Pradesh informed Ministry of Environment and Forests that Rs.17 crore had been sanctioned to National Project Construction Corporation (NPCC) to make a detailed project report, a site lay out plan and a project design; (

(b) whether the Government of Uttar Pradesh awarded the work contract to NPCC without calling tenders; and (c) if so, whether NPCC sub-contracted the work to M/s Ishvakoo (Indi

(a) Private Limited without a tender and paid Rs.13 crore to it out of the money released by the Government of Uttar Pradesh?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI DILIP SINGH JU DEV)

(a) , (b) & (c) The Government of U.P. has taken up reclamation work in river Yamuna without any approval of the Taj Heritage Corridor Project from the Ministry of Environment and Forests. On 16th July, 2003 the Hon`ble Supreme Court of India has ordered Central Bureau of Investigation (CBI) to inquire into the entire issue and submit an Interim Report to the Hon`ble Court within a period of four weeks and has given two months time for the submission of the final report by CBI whereafter appropriate orders will be passed. The matter is, therefore, sub-judice.